

pollution are not being followed; effectively;

(b) if so, what are the names of industries which do not follow the guidelines; and

(c) what steps Government have taken against such industries?

THE MINISTER OF INDUSTRY <SHRI J. VENGAL RAO>: (a) to (c) Apart from the general conditions to prevent air, water and soil pollution being incorporated in all the letters of intent, certain guidelines have been drawn up by the Government in respect of 20 identified highly polluting industries and these are also incorporated as additional conditions in the letters of intent granted in favour of the applicants. These letters of intent are not converted into industrial licences unless the additional conditions are also fulfilled, to the satisfaction of the Government.

LPG agency in Rohru, Shimla

*289. SHRI ROSHAN LAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal to open an LPG agency in Rohru area, district Shimla, Himachal Pradesh, to save the forests from deforestation; and

(b) if so, by when the same is likely to be opened?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) and (b) Yes, Sir. A letter of intent has been issued by Indian Oil Corporation to the Himachal Pradesh State Food & Civil Supplies Corporation. The latter is in the process of arranging the requisite facilities and it is expected that the distributorship would be commissioned by the end of the financial year.

अनपरा ताप बिजली घर

*290. डा० रत्नाकर पाण्डेय : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अनपरा ताप बिजली घर, मिर्जापुर में विद्युत उत्पादन का काम बन्द हो गया है ; यदि हाँ, तो उसके क्या कारण हैं ;

(ख) क्या विद्युत संचरण लाइन में खराबी के कारण ऐसा हुआ है ; और

(ग) यदि हाँ, तो उसका ब्यौरा क्या है और इस संबंध में क्या सुधारीपाया किये जा रहे हैं ?

ऊर्जा मन्त्रालय में विद्युत विभाग में राज्य मंत्री (श्रीमती सुशीला रोहतगी) :

(क) अनपरा ताप विद्युत केन्द्र की यूनिट एक अर्ध तक अच्छी तरह सुस्वियर नहीं हुई है तथा कुछ अवशिष्ट कार्यों के पूरा न होने तथा उपस्कर में कुछ प्रारम्भिक समस्याएँ होने के कारण यह यूनिट रुक-रुक कर कार्य कर रही है।

(ख) जी, नहीं।

(ग) उपर्युक्त (ख) के उत्तर को ध्यान में रखते हुए प्रश्न नहीं उठता।

Granting of a Patent

*291. SHRI DHARAM CHANDER PRASHANT: SHRI SURESH KALMADI:

Will the Minister of INDUSTRY be pleased to state:

(a) what is the average time that the Patent office takes from the date of receipt of application to the granting of the Patent;

(b) what is the longest period for which a patent application is pending as on October 31, 1986;

(c) what steps are proposed to be taken by Government to accelerate the pace; and

(d) whether in order to accelerate industrial development and promote self-reliance, Government propose to consider granting patents for product manufacture in addition to process of manufacture?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) On an average 5 years and 10 months.

(b) Longest period is 1.3 years and six months.

(c) The Controller, General of Patents, Designs and Trade Marks has been asked to expedite disposal of applications.

(d) No, Sir.

Decision to import cement -

*292. SHRI RAMSINGHBHAI PATALIYABHAI RATHVAKOLI: Will the Minister of INDUSTRY be pleased to state;

(a) whether it is a fact that the Government has decided not to import cement any further;

(b) when and in what circumstances the decision to import cement was taken;

(c) what is the precise text of the resolution that was made by his Ministry at the time of taking decision to import cement; and

(d) what is the definition of the term 'cement' for purposes of the connected policy of Government?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) In view of increase in production of cement in the country, Government have decided not to authorise import of cement during the current year.

(b) to (d) A decision was taken in January 1978 to import cement mainly with a view to narrow the gap between the indigenous availability and demand of cement in the country. The import of cement was to be regulated under the "Imported Cement Control Order, 1978" issued under the Essential Commodities Act, 1956, which was administered by the

Cement Controller (now Development Commissioner for Cement Industry). This order also defined the term 'Cement' as any variety of cement imported into India but did not include oil well cement and white cement and coloured cement (other than grey Portland cement). After the introduction of partial decontrol of cement in February, 1982, the import was canalised through the State Trading Corporation of India.

Output of crude

*293. SHRI KALPNATH RAI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the output of crude oil in the country during the last financial year;

(b) the target of production set for the current year; and

(c) how far the target is likely to be achieved?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a.) 30.17 million tonnes.

(b) and (c) 30, 21 million tonnes. It is expected to be achieved.

Setting up of an Institute to train judges

*294. SHRI TRIBALUSHRI V. GOPALSAMY:

Will the Minister of LAW AND JUSTICE be pleased to state;

(a) whether there is any proposal to set up an institute to train judges;

(b) if so, where it will be located;

(c) what will be its scope and the category of judges and presiding officers to be trained at the institute; and

(d) whether any funds have been allocated for it; if so the details thereof?